

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Leesa Life Sciences Private Limited

RELEVANT PARTICULARS		
	Name of corporate debtor	Leesa Life Sciences Private Limited
2.	Date of incorporation of corporate debtor	6 th November 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232TG2007PTC056228
5.	Address of the registered office and principal office (if any) of corporate debtor	P2, SY.NO.423(P) 424(P) and 425(P), Jedcherla Mandal, Polepally, Mahbubnagar, Telangana 509 203 ,India.
6.	Insolvency commencement date in respect of corporate debtor	Date of the order: 28 th January 2020 Date of receipt of the order : 29 th January 2020
7.	Estimated date of closure of insolvency resolution process	27 th July 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anjaneyulu Sadhu IBBI/IPA-001/IP-P00963 /2017-18/11584
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ezresolve LLP 402B, Technopolis, Chikoti Gardens Begumpet, Hyderabad – 500 016 anjaneyulu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ezresolve LLP 402B, Technopolis, Chikoti Gardens Begumpet, Hyderabad – 500 016 leesalifesciences@ezresolve.in
11.	Last date for submission of claims	11 th February 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: N.A

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LEESA LIFESCIENCES PRIVATE LIMITED on 28th January 2020. Hon'ble NCLT Order made available on 29th January 2020.
2. The creditors of LEESA LIFESCIENCES PRIVATE LIMITED , are hereby called upon to submit their claims with proof on or before 11th February 2020 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - N.A
5. Submission of false or misleading proofs of claim shall attract penalties.



Anjaneyulu Sadhu

Anjaneyulu Sadhu
Insolvency Professional

IP.No: IBBI/IPA-001/IP-P00963 /2017-18/11584

Date: 30th January 2020

Place: Hyderabad